



CONTEMPORARY LAW AND POLICY REVIEW

Maharashtra National Law University, Nagpur

CALL FOR PAPERS

Contemporary Law & Policy Review
Maharashtra National Law University, Nagpur

Vol. 3 Issue 1 (2026)



INTRODUCTION

About Maharashtra National Law University, Nagpur

Maharashtra National Law University (MNLU), Nagpur was established by the Maharashtra Government in 2014. The university is an academic fraternity of individuals who foster the aim of excellence and holistic development in order to contribute effectively to society. The university aims to train socially responsible and accountable legal professionals.

About Contemporary Law and Policy Review

The National Law University, Nagpur, Contemporary Law and Policy Review is a student edited, peer-reviewed, Bi-annual law journal, under faculty supervision, aimed at an interdisciplinary approach towards legal research. It seeks to provide a platform for comprehensive research on various facets of contemporary law and policy related issues.

THEMES

The Contemporary Law and Policy Review is dedicated to fostering an interdisciplinary approach to legal research. It serves as a comprehensive platform for examining the diverse facets of contemporary law and policy. For Volume 3, Issue 1, the journal does not restrict its scope to any specific legal sphere; instead, we invite submissions from all realms of law, including those addressing socio-legal and policy considerations, provided they revolve around contemporary issues. Even in the absence of a fixed theme, all submissions must align with the journal's core ethos of promoting rigorous, interdisciplinary research and providing fresh perspectives on current legal challenges.

CATEGORIES OF SUBMISSION

- **Articles (4500–7000 words):** In this category of submission, the journal expects a comprehensive analysis of the issue(s) undertaken by the author, contextualized within both domestic and international legal landscapes. Contributions must adopt a reform-oriented approach, offering concrete conclusions and suggestions that delineate a specific way forward.
- **Notes and Comments (2500–4500 words):** In this category of submission, the journal expects a substantive critique of specific legal issues. Contributions should prioritize pointed and critical commentary on contemporary or under-examined developments over extensive background expositions. We welcome contributions in the form of policy reviews and article commentaries.
- **Case Comments (2000–3000 words):** In this category of submission, the journal expects a detailed analysis of judgements, with the submission centring on a critical commentary on the case under review. The analysis should extend well beyond a mere narration of facts or holdings and instead examine the judgement in the context of the stakeholding and surrounding laws. Much like the preceding category, authors are expected to critically comment by looking into the judicial mindset underlying the judgement, and then assess its benefits and/or its shortcomings.
- **Book Reviews (1500–2500 words):** In this category of submission, authors may undertake a critical review of a book that focuses on contemporary legal issues or recent developments in law, engaging with the issues examined and the arguments advanced by the author.

SUBMISSION GUIDELINES

Eligibility to Submit

- Academicians and professionals
- Members of the Bench and Bar
- Government officials
- Research scholars
- Students

Copyright Assignment Clause

Copyright of all entries shall exclusively vest with CLPR, NLU Nagpur. The submission would imply that the author has assigned such rights to CLPR, NLU Nagpur. The authors will be required to fill a copyright declaration form, post the acceptance of their submission.

Formatting and Citation Guidelines

- Citations must follow the ILI (Indian Law Institute) Citation format
- Main text: Times New Roman, size 12, 1.5 line spacing, justified
- Footnotes: Times New Roman, size 10, single spacing
- Margins: 1 inch on all sides, A4 size
- Endnotes are not permitted
- Tables, charts and diagrams must be numbered consecutively and placed within the text
- File format must be compatible with Microsoft Word 2007 or later
- Headings format:
 - § **MAIN HEADING** (left aligned, bold, uppercase)
 - § **Sub-heading** (left aligned, bold, sentence case)
 - § *Sub-sub heading* (left aligned, italics, sentence case)

Submission Requirements

- Research papers, notes and comments must include an abstract of up to 250 words.
- Co-authorship is permitted up to two authors.
- Submissions must be original, unpublished and not under review.
- Plagiarism limit: the submission must adhere to the UGC guidelines [here](#), with a plagiarism limit of 15%. The use of AI/paraphrasing tools is strictly discouraged. Any usage for proof-reading, sentence restructuring requires a declaration by the author.
- Simultaneous submissions are not permitted.
- Manuscripts must be anonymised with no identifying details in the manuscript file.
- Word limits specified in the various submission categories are exclusive of footnotes.

Author's Information

A separate covering email submitting the manuscript file must include the author's:

- Full name
- Email address
- Designation or course and academic year
- Institutional affiliation
- Contact number and postal address

Mode of Submission

Manuscripts must be sent via email to: clpr@nlunagpur.ac.in

In case of any clarifications, emails must be sent to clpr@nlunagpur.ac.in

IMPORTANT DATES

CALL FOR PAPERS:
21ST APRIL 2026

**LAST DATE FOR
MANUSCRIPT SUBMISSION:**
31ST MAY 2026

**COMMUNICATION OF
ACCEPTANCE:**
25TH JULY 2026

Note: The deadline for compliance with the aforementioned dates is
11:59 PM respectively.



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